

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.201
CP(IB)/178(AHM)2022

Proceedings under Section 7 IBC

IN THE MATTER OF:

Lakhi Gems Impex Pvt Ltd
V/s
PNC Developers Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 25/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Bhavdutt H. Bhatt, Adv.

For the Respondent : Mr. Jaimin Dave, Adv. a.w Ms. Hirva Dave, Adv.

ORDER

Detailed argument is completed from both the sides and written submissions.

Thereafter, learned counsel Mr. Monaal Davawala appearing on behalf of certain other respondents in another other matter pertaining to the Corporate Debtor submitted that settlement talks are going on and in the interest of all the shareholders and directors. This was agreed by the applicant and respondent (who is applicant in the other matter). Parties are directed file a pursish to that effect today itself. In case there is no settlement of all the issues raised before this Tribunal, the matter would be decided on merits.

List for further consideration on 06.09.2024.

-sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-sd-

CHITRA HANKARE
MEMBER (JUDICIAL)